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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P.(I) (COMM.) 206/2016

DAIICHI SANKYO COMPANY LIMITED Petitioner

Through

Mr. Arvind K. Nigam and Mr. Arun Kathpalia, Sr. Advs. with Mr. Amit Kumar Mishra, Mr. Mohit Singh, Ms. Samridhi Hota, Ms. Kanika Singhal, Mr. Turab Ali Kazmi, Mr. Rohan Jaitely, Mr. Aditya Shankar, Ms. B. Brar, Mr. Mehtaab Singh Sandhu, Mr.Mikhil Sharda and Mr. Pratishth Kaushal, Advs.

versus

MALVINDER MOHAN SINGH & ORS. Respondents

Through

Ms. Vijayalakshmi Menon, Ms. Ekta Kapil, Ms. Neeharika Aggarwal, Ms. Suman Yadav, Ms. Shaguftha Hameed, Mr. Shobhi Ahuja, Mr. Pradeep Chiindra and Ms. Nitya Gupta, Advs. for R-1 to R-4 & R-13. Mr.A.K. Vali and Mr. Tuhin, Advs for R-6 to R-8.

Mr.Akhil Sibal, Sr. Adv with Mr. Varun Mishra, Adv for R-14 to R-19. Ms. Maneesha Dhir, Mr. KPS Kohli, Ms. Shamistha Ghosh and Mr. Mahipal Singh, Advs for Garnishee of R-14 & R-19

Mr. Abhijat, Mr. Tarang Gupta and Mr. Keshav Sehgal, Advs for Garnishee Nos. 5, 9 of R-14, 10, 32 and 30 of R-19.

CORAM: HON'BLE MR. JUSTICE RAJIV SHAKDHER O R D E R

% 07.12.2018





List along with connected case i.e. O.M.P.(EFA)(COMM.) 6/2016 on 28.03.2019.

RAJIV SHAKDHER, J

DECEMBER 07, 2018/A